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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 1556/2024

NARENDRA SHARMA & ORS. Petitioners

Through: Mr.Rakesh Tikku and Mr.Kailash
Vasdev Sr.Advocate swith Mr.Arvind
Bajpai, Mr.Siddharth Srivastava,
Mr.Arvind K., Ms.Aastha Bhardwaj
and Ms.Shagun Sabharwal,
Advocates.

versus

BAR COUNCIL OF INDIA & ORS. Respondents

Through: Mr.Preet Pal Singh with
Ms.Tanupreet Kaur and Mr.Saurabh
Sharma, Advocates for BCI.
Mr.Kirtiman Singh, CGSC with
Mr.Waize Ali Noor, Mr.Kartik Bajjal,
Mr. Varun Rajawat, Mr. Varun Pratap
Singh, Ms.Shreya V.Mehra and
Ms.Vidhi Jain, Advocates for UOI.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

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09.02.2024

1. Present writ petition has been filed challenging the impugned notification dated 10th March, 2023 permitting entry of foreign lawyers and foreign law firms in India on the ground that it is *ultra vires* the provisions of Advocates Act, 1961 and the decision of the Supreme Court in Civil Appeal No. 7875-7879 of 2015 titled "**Bar Council of India v. A.K. Balaji & Ors.**" and reported in (2018) 5 SCC 379.



2. Issue notice.
3. Mr.Preet Pal Singh, Advocate accepts notice on behalf of BCI and Mr.Kirtiman Singh, CGSC accepts notice on behalf of UOI. They pray for and are permitted to file their counter affidavits within four weeks. Rejoinder affidavits, if any, be filed before the next date of hearing.
4. List on 24th April, 2024.

ACTING CHIEF JUSTICE

MANMEET PRITAM SINGH ARORA, J

FEBRUARY 9, 2024
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